

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-741/97
MA-1343/97

New Delhi this the 11th day of July, 1997.
Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Dr. S.P. Biswas, Member(A)

Sh. Jagdish Chander,
S/o Sh. Prahlad Rai,
R/o D-44, Prithvi Raj Road,
Adarsh Nagar, Applicant
Delhi-33.

(through Sh. T.C. Aggarwal, advocate)

versus

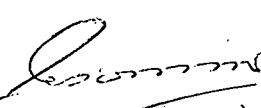
Union of India through
Secretary to Govt. of India,
Dept. of Telecommunications,
Ministry of Communications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-1. Respondent

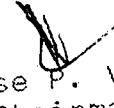
(through Sh. R.P. Aggarwal, advocate)

ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

The learned counsel for the applicant submits that necessary orders have already been issued and the same have been communicated to him. It is stated that the payment of some interest is still outstanding. The applicant may make a representation to the respondents with respect to the interest portion and the respondents will pass appropriate orders within a reasonable time. The remaining claim is agreed to be sorted out between the counsel appearing in this case. In view of the above terms, this O.A. is disposed of. No costs.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)

/vv/